[RAJYA SABHA]

House Why are they raising all these things here? (Interruptions)

- I. Report and Accounts (1993-94) of the National Council for Cement and Building Materials, New Delhi and related papers
- II. Notification of the Ministry of Industry

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPTT. OF INDUSTRIAL DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPTT. OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): Sir, I lay on the Table—

- I. A copy each (in English and Hindi) of the following papers:-
  - (i) Annual Report and Accounts of the National Council for Cement and Building Materials, new Delhi, for the year 1993-94, together with the Auditors' Report on the Accounts.
  - (ii) Statement Government by accepting the above Report.
  - (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library See No. LT-7288/951
- II. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification S.O. No. 935, dated the 26th December. 1994, notifying the Amravathi Sri Paper Mills Venkatesa Limited, Midapadi, Tehsil Palani, District Dindigul Anna, Tamilnadu as a mill producing newspring, under sub-section (6) section 3 of the Essential Commodities Act, 1955. Placed in Library. See No. 7287/95]

## Notifications of the Ministry of Health and **Family Welfare**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR: Sir, On behalf of

- DR. C. SILVERA I lay on the Table under sub-section (3) of section 24 of the Transplantation of Human Organs Act, 1994, a copy each (in English and Hindi) of the -following Notifications of the Ministry of Health and Family Welfare:-
- (1) S.O. No. 80(E), dated the 4th February, 1995, appointing Fourth day of February, 19985 as the date on which the said Act shall come into force in the States of Goa, Himachal Pradesh and Maharashtra and in all the Union Territories. [Placed in Library. See No. 7302/95]
- (2) S.O. No. 81(E), dated the 4th February, 1995, appointing the Director General of Health Services as the Appropriate Authority for all the Union Territories to carry out the purposes of this Act. [Placed in Library. See No. 7303/95]
- (3) G.S.R. No. 82(E), dated the 4th February, 1995 regarding constitution of Authorisation Committees for purposes of the Transplantation of Human Organs Act, 1994. [Placed in Library. See No. 7304/95]
- (4) G.S.R. No. 51(E), dated the 4th 1995, publishing February, Transplantation of Human Organs rules, 1995. |Placed in Library. See No. 7305/ 951
  - I. Notifications of the Ministry of Finance (Deptt. of Revenue)
  - II. Proclamation issued the President in relation to the State of Jammu & Kashmir
  - III. Report of the Comptroller and Auditor General of India (Government of Jammu and Kashmir)

THE MINISTRY OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): Sir, I lay on the Table—

1(a). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), sub-section (2) of